

SHRI K. P. SINGH DEO; In the grade of ACSO, sanctioned strength is 659 and the total available strength is 672. In the grade of CSO, the sanctioned strength is 285 and the total availability is 308.

MR. CHAIRMAN: Next question. No. 203.

#### **M/s unique Transport Company**

\*203. SHRI J. P. GOYAL: Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) whether it is a fact that M/s Unique Transport Company were appointed by the Delhi Tourism Development Corporation as their transport agents for the Asian Games even though there were three other parties who had quoted rates lower than that company;

(b) whether one of the conditions of appointment of transporter was that the concerned party would be required to deposit a sum of Rs. one lakh;

(c) whether it is a fact that M/s Unique Transport Company were not asked to deposit the said amount; if so, what are the reasons therefor; and

(d) whether Government propose to order an inquiry in the matter?

THE DEPUTY MINISTER IN THE MINISTRY OF TOURISM AND CIVIL AVIATION (SHRI ASHOK GEHLOT): (a) to (d) A statement is laid on the Table of the Sabha.

#### **Statement**

(a) Yes, Sir. M/s Unique Transport Company was appointed by the Delhi Tourism Development Corporation for supplying buses for the Asian Games on the basis of the tenders. The lowest tender was from M/s Highway Travel who, however, had stipulated the following conditions in their tender:

(i) Payment of estimated requirement during the contract period will be taken in advance.

(ii) Orders shall be given on a minimum notice of 10 hours and cancellation before 10 hours will be charged in full.

(iii) Orders will be accepted between Office hours, i.e. 10.00 A.M. to 5.00 P.M. and in writing only.

M/s Highway Travels were called for negotiations by DTDC. They informed DTDC that they were not in a position to supply vehicles for Asian Games without advance payment and that they would charge full for cancellation. In the tender they had indicated that they would accept orders only between 10.00 A.M. and 5.00 P.M. whereas the vehicles were needed for the Asiad round the clock. Hence the next lowest tender of M/s Unique Transport Company which was without any conditions was accepted.

(b) Yes, Sir.

(c) M/s. Unique Transport Company whose tender was accepted and deposited the full amount of Rs. 1.00 lakh as security as stipulated in the tender Notice. Their earnest money of Rs. 25,000 was converted into security deposit and the party was asked to deposit Rs. 75,000. The party replied that the balance amount of Rs. 75,000 may be deducted or adjusted from their bills already pending with DTDC. Accordingly the balance of Rs. 75,000 was deducted from their earlier bills, thus making a total deposit of Rs. 1.00 lakh.

(d) No, Sir.

SHRI J. P. GOYAL: According to my question, there were three more companies which quoted lower rates than Unique Transport Company for the Asian Games works. My contention is that a loss of Rs. 15 lakhs has been incurred during the Asian Games on account of transaction with this Unique Transport Company. Sir, three companies had submitted lower quotations and still, Unique Transport Company was preferred. I have come to know that one of the three companies which had offered lower rates

was Punja Shib Transport Company, and they were persuaded to withdraw with the understanding that they will be given another truck transport business during the Asian Games. Though, there was an agreement with that company for payment of rate at Rs. 315 for 8 hours per 100 kilometres, they were paid at the rate of Rs. 350 per 8 hours and 100 km. In this way, Punja Sahib Transport Corporation were persuaded to withdraw. I do not know about in other transport companies and would like to know as to what happened to them, and the reasons as to why Unique Transport Company was preferred. Moreover, the commission which was agreed to be paid was 15 per cent by Unique Transport Company and this was to be paid to Delhi Tourism Development Corporation. Ultimately, it was reduced to only 10 per cent. Moreover, a security deposit of Rs. 1 lakh which was required to be made by this company, was not insisted upon, and thus, there has been a loss to Delhi Tourism Development Corporation to the tune of Rs. 15 to 20 lakhs. I would request the Government to enquire into the whole matter as to the officers involved in this case.

SHRI KHURSHEED ALAM KHAN: It is a fact that Messrs. Unique Transport was slightly higher in its quotation than the rate quoted by Messrs. High Way Travels; but Messrs. Highway Travels had put certain conditions which were normally not acceptable. One of their conditions was for advance payment for entire bookings. Besides, they also wanted that there should be ten hours cancellation notice and booking order will be

received only between 10 AM and 5 PM. These were the conditions which were discussed again with them and they were sent for by the Delhi Tourism Development Corporation. And since they gave in writing that they were not agreeable to change their conditions, there was no option for the Delhi Tourism Development Corporation but to consider the offer of another transport company.

MR. CHAIRMAN: I think, the tool is on the other leg. Question No. 204.

#### **Coordination Committee for Exports for Public Sector Corporation**

204. DR. BHAI MAHAVIR:  
SHRI SHRIDHAR WASUDEO  
DHABE:

Will the Minister of COMMERCE be pleased to state:

(a) whether there is any Committee to coordinate the exports by the public sector corporation functioning under his Ministry involved in the export trade; and

(b) if so, what are its functions?

THE DEPUTY MINISTER IN THE  
MINISTRY OF COMMERCE (SHRI  
P. A. SANGMA): (a) No, Sir.

(h) Does not arise.

SHRI SHRIDHAR WASUDEO DHABE :  
Sir, there are so many public undertakings which are making exports directly. They are not making exports through the State Trading Corporation. Even under the Commerce Ministry,

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†The question was actually asked on the floor of the House by Shri Shridhar Wasudeo Dhabe.